IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

(IB)-208 (ND) /2017

IN THE MATTER OF:

M/s. Lease Plan India (P) Ltd.

.....PETITIONER

Vs.

M/s. ACPL HR Services (P) Ltd.

.... RESPONDENT

SECTION:

Under Section 9 IBC Code, 2016

Order delivered on 10.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent

. .

ORDER

Learned Counsel for the petitioner/Operational Creditor has appeared and represents that the Petitioner has complied with the Order dated 28.6.2017 of this Tribunal. Taking into consideration the nature of transaction involved, the petitioner is directed to file the Ledger account in relation to the Corporate Debtor which is not available in the typed set within a period of 10 days showing the details of debits and credits pertaining to the Corporate Debtor from the date of commencement of the transaction.

Post the matter on 25.8.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.8.2017